

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE
WP No. 18924 of 2026

Dated : 13-07-2026

Shri Vivek Krishna Tankha, learned Senior counsel with Shri Jerry Lopes, learned counsel for the petitioner [P-2].

Shri Rahul Sethi, learned Additional Advocate General with Shri Sunit Kapoor, Govt. Advocate. appearing on behalf of respondents nos.1 to 4.

Heard on I.A. No.6501/2026 an application for amendment to the array of parties the following amendment as per para no.9 (a) and (b) has been sought:-

a) Permit the Applicant/Petitioner to amend the Memo of Parties with respect to Respondent No.1 as ADDITIONAL CHIEF SECRETARY, PANCHAYAT AND RURAL DEVELOPMENT DEPARTMENT, GOVERNMENT OF MADHYA PRADESH. V B II, 5th FLOOR, VALLABH BHAWAN, BHOPAL, MADHYA PRADESH-462004 and:

b) Permit the Applicant/Petitioner to amend the Memo of Parties with respect to Respondent No.5 as NAGAR PARISHAD, MAHESHWAR, THROUGH ITS CHIEF MUNICIPAL OFFICER, DISTRICT KHARGONE, MADHYA PRADESH — 451224

2. It is prayed that respondent No.1 be replaced with 9(a) and

3. On due consideration of the aforesaid, the application is allowed in respect of the aforesaid prayers mentioned in para no.9(a) and 9(b). Necessary amendments in the memo of petition be carried out within a period of three working days from today.

5. On payment of process fee within three working days, notices be issued to the respondent no.3 and as well as to newly added respondent no.5 after impleadment.

7. This writ petition has been preferred seeking the relief in connection with cancellation of Birth Certificate of petitioner no.1 by respondent no.5 after solemnizing of marriage between petitioner no.1 and petitioner no.2 resulting registration of FIR bearing Crime No. 100/2019 registered at Police Station Maheshwar, District Khargone, M.P. at the behest of respondent no.3.

8. Considering the submissions of counsel for the parties present, no coercive action against the petitioners pursuant to the FIR registered at Police Station Maheshwar, District Khargone be initiated till the next date of hearing.

9. Certified copy, as per rules.
10. List in the week commencing 27.07.2026.
11. In case of any default in payment of process, the order of interim relief shall be vacated without further reference to this Court.

(GAJENDRA SINGH)
JUDGE

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